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611/05

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>for App/counter.</p> <p>12/11/05 Regd</p> <p>Order dt. 17/10/05</p> <p>Applicant is absent on call. The matter is adjd to 29/11/05 for appearance and counter.</p> <p><i>[Signature]</i> 12/11/05 REGISTRAR</p> <p>for counter.</p> <p>12/11/05 Regd</p>	<p><u>Order dated: 23.03.2006</u></p> <p>Heard Mr. S.Mohanty, Lt. Counsel appearing for the Applicant and Mr. Ashok Mohanty, Lt. Sr. Counsel for the Kendriya Vidyalaya Sangathan. By filing a memorandum dated 22.03.2006, the Advocate for the Applicant has sought permission to withdraw this O.A. The text of the memo dated 22.03.2006 is extracted below for the ready reference:</p> <p>"The Applicant wants to withdraw the aforesaid Original Application in order to put forth her grievances in the changed circumstances, before the competent authorities.</p> <p>Therefore, it is humbly prayed that the Applicant may kindly be permitted to withdraw the aforesaid Original Application and for this act of kindness, the Applicant shall as in duly bound ever-pray."</p> <p>Since, the Applicant has desired to withdraw this Original Application, she is permitted to do so. Accordingly, this O.A. stands dismissed being withdrawn.</p> <p>Send copies of this order to the Applicant and to the Respondents and free copies of this order be given to the Lt. Counsels appearing for both the parties.</p> <p><i>[Signature]</i> Member (Judicial)</p>
<p>Parties are absent on call.</p> <p>Adjourned to 18.11.2006 for filing of counter.</p> <p><i>[Signature]</i> 29/11/05 REGISTRAR</p> <p>for counter.</p> <p>12/11/06 Regd</p>	